



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 4734/2020

Rajasthan State Mines And Minerals Limited

----Petitioner

Versus

Union Of India and Ors.

----Respondents



For Petitioner(s) : Mr. Archit Bohra Advocate
For Respondents : Mr. R.D. Rastogi, Additional Solicitor
No.1 and No.2 : General with Mr. Ashish Advocate
through Video Conferencing.
For Respondent No.3 : Mr. Nitesh Shrivastava Advocate
through Video Conferencing.
For Respondent No.4 : Mr. Jaivardhan Singh Shekhawat
Advocate on behalf of Major R.P.
Singh, Additional Advocate General
through Video Conferencing.

**HON'BLE MRS. JUSTICE SABINA
HON'BLE MR. JUSTICE PRAKASH GUPTA**

Judgment / Order

06/11/2020

D.B. Civil Misc. Application No.1/2020:

Heard.

Application is allowed, for the reasons stated therein.

Amended cause title is taken on record.

D.B. Civil Writ Petition No. 4734/2020:

Learned counsels for respondents No.3 and 4 seek time to file reply.

List again on 22.01.2021.

In the meantime, further proceedings in Company Petition No.IB/29/9/2019 titled as R.R.B. Energy Limited Versus Rajasthan



State Mines and Minerals Limited on the file of National Company
Law Tribunal, Jaipur shall remain stayed.

(PRAKASH GUPTA),J

(SABINA),J

Sanjay Kumawat /385



RAJASTHAN HIGH COURT



सत्यमेव जयते